

27

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 352/2000

IN

DA No. 2327/97

New Delhi: this the 27th day of March, 2001

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

I. S. Bhama,
S/o Shri Har Chand,
R/o A-1/244, Paschim Vihar,
New Delhi.

.....Applicant.

Versus

Union of India,
through
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi

....Respondent.

ORDER (BY CIRCULATION)

S. R. Adige, VC (A):

perused the RA.

2. None of the grounds contained in the RA bring it within the scope and ambit of Section 22(3) (f) A.T. Act read with Order 47 Rule 1 CPC.

3. The RA is rejected.

A. Veda Valli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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